

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 4
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd	Applicant / Petitioner
Vs		
Value Infratech India Pvt Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:	Mr. Gopal Jha & Mr. Mayank Mittal, Adv.
For the Respondent	-

ORDER

CA-698(PB)/2019

No ground for restoration of CA-526(PB)/2019 is made out. The application is dismissed as the matter lies within the realm of Appellate jurisdiction.

At this stage Ld. Counsel for the applicant states that application CA-526(PB)/2019 may be dismissed as withdrawn. We order accordingly.

CA-698(PB)/2019 stands disposed of.


(M.M. KUMAR)
PRESIDENT


(S.K MOHAPATRA)
MEMBER (TECHNICAL)